Sr. No. 2

## HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

EMG-WP(C) No. 3/2020, EMG-CM No. 2/2020

Swarn Singh

....Petitioner (s)

Through: - Mr. Pranav Kohli, Advocate

V/s

Union Territory of Jammu & Kashmir and

....Respondent(s)

others

Through:- None

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

## **ORDER**

Mr. Pranav Kohli, Advocate for the petitioner states that pursuant to the order dated 03.04.2020, the office of the learned counsel for the petitioner has supplied a copy of the petition along with the annexures and copy of the order dated 03.04.2020 by e-mail to respondent No. 2 as well as to the CPO High Court on 16.04.2020. The same was acknowledged by the CPO High Court,

He has also submitted that the order dated 03.04.2020 was also served upon the respondent No. 2 on the same date itself.

Since, none has caused appeared on behalf of the respondents, so it would be appropriate that a fresh notice be sent to the respondents for filing objections before the next date of hearing.

Let a fresh notice be issued to the respondents through the office of Advocate General.

Since the issue involved in the present writ petition is identical qua the issue raised in EMG-WP(C) No. 2/2020, therefore, it would be appropriate to list the instant petition along with the aforementioned petition on 24.04.2020.

Meanwhile, interim direction shall continue.

(RAJNESH OSWAL) JUDGE

Jammu 20.04.2020 (Muneesh)

